(for insertion in the Maharashtra Government Gazette, Part - I, Central Section)

NOTIFICATION BY THE HIGH COURT OF JUDICATURE APPELLATE SIDE, BOMBAY

No. A. 3935/76/2025

It is hereby certified that the below mentioned District Judges by Nomination have satisfactorily completed their probation period as provided under Rule 13(1), 13(4) r/w Rule 15 of the Maharashtra Judicial Service Rules, 2008 and have also completed 3 years of regular service on the post of first appointment as specified at Instruction No. 1 in the Government Circular, General Administration Department: No. PC- 1414/ (M.No.73/14)/13A dated 11.09.2014. Accordingly, such District Judges are eligible to be considered as 'permanent employee' for all necessary purposes to the posts mentioned in column No. 2 against their names, from the date mentioned in column No. 4.

Sr No.	Name of the District Judge and present designation	Designation of the post on which the permanency (confirmation) is granted to the Judicial Officer mentioned in the column No.1	Date of First appointment for continuous service	Date of permanency (confirmation)
	(1)	(2)	(3)	(4)
1	* Shri Akbarali Shabbir Sayyad District Judge -1 and Additional Sessions Judge, Khed-Rajgurunagar, Pune	District Judge	04/01/2016	03/01/2019
2	Shri Umakant Chandrakant Deshmukh, Judge, City Civil Court and Additional Sessions Judge, Mumbai	District Judge	16/03/2020	15/03/2023 (date of completion of probation period 15/03/2022)
3	Shri Abhay Avinash Joglekar Judge, City Civil Court and Additional Sessions Judge, Mumbai	District Judge	16/03/2020	15/03/2023 (date of completion of probation period 19/03/2022)
4	Shri Abhijit Mohanrao Deshmukh District Judge -2 and Additional Sessions Judge, Kelapur Yavatmal	District Judge	16/03/2020	15/03/2023 (date of completion of probation period 15/03/2022)

Sr No.	Name of the District Judge and present designation	Designation of the post on which the permanency (confirmation) is granted to the Judicial Officer mentioned in the column No.1	Date of First	Date of permanency (confirmation)
	(1)	(2)	(3)	(4)
5	Shri Rajendra Ramkrishna Mendhe District Judge -15 and Additional Sessions Judge, Pune	District Judge	16/03/2020	15/03/2023 (date of completion of probation period 15/03/2022)

*Note :- The date of permanency and date of completion of probation period of said Judicial Officer is same as mentioned at column No. 4.

High Court	of Judicature at Bombay	}	<i>A I</i>				
Dated:	23 April, 2025	} } }	/23/4/25 (Sameer S. Adkar) Registrar General				
No. A. 3935/76/2025							
1)	The Chief Secretary to the Govern Department, Mantralaya, Mumba		aharashtra, General Administration				
2)	The Principal Secretary and R.L.A., Government of Maharashtra, Law and Judiciary Department, Mantralaya, Mumbai (By letter)						
3)	The Principal Secretary, Government of Maharashtra, Home Department, Mantralaya, Mumbai (By letter)						
4)	The Principal Secretary, Government of Maharashtra, Finance Department, Mantralaya, Mumbai (By letter)						
5)	The Accountant General, Maharashtra – I, Mumbai						
6)	The Accountant General, Maharashtra – II, Nagpur						
7)	The Manager, Government Central Press, Mumbai.						
8)	The Pay and Accounts Officer, Mumbai.						
9)	The Principal District and Sessions Judge,						
10)	The Principal Judge, City Civil Court and Additional Sessions Judge, Mumbai						
11)	The Concerned 5 Judicial Officer	S					
High Court	of Judicature at Bombay	} } }	proposede				
Dated:	23 April, 2025	}	For Registrar General				